

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 902 of 2020

IN THE MATTER OF:

**Monitoring Agency of Anush Finlease &
Construction Pvt. Ltd.**

....Appellant

Vs

State Bank of India & Ors.

....Respondents

Present:

**For Appellant: Mr. Jayant Mehta, Mr. Ashish Verma, Mr. Rahul
Gupta and Ms. Mehak Khurana, Advocates.**

**For Respondents: Mr. Manas Shukla, Advocate for R-1 & 2.
Mr. Bhawal Gaur, Advocate for R-4.**

O R D E R
(Through Virtual Mode)

07.12.2020: Notice has been served upon all the Respondents. Shri Manas Shukla, Advocate appears on behalf of Respondent No. 1 and 2. Shri Bhawal Gaur, Advocate appears on behalf of Respondent No. 4. Reply affidavits may be filed by these Respondents within three weeks. Rejoinder thereto, if any, may be filed by the Appellant within two weeks thereof. Learned counsels for the parties may also file their short written submissions, not exceeding three pages, together with relevant case law alongwith their pleadings.

There being no representation on behalf of Respondent No. 3 despite service of notice, its appearance is awaited.

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List the matter 'for admission (after notice)' before Court No. 3 on
18th January, 2021.

Interim direction to continue till next date of hearing.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

am/gc